

has submitted proposals to Government for assistance from the Industrial Development Bank of India for financing modernisation of textile mills;

(b) if so, what action Government have taken thereon; and

(c) what is the amount of loan asked for by the NTC and whether Government have ensured its proper utilization for the purpose for which it would be given to the NTC?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) to (c) Government has issued orders to the IDBI to the effect that the NTC Mills would also be eligible for assistance under the Soft Loan Scheme for modernisation. The applications for assistance under this scheme are submitted by the NTC directly to IDBI. The NTC has so far applied to the IDBI for soft loans totalling Rs. 112.41 lakhs. The pre-sanction and post-sanction procedures of IDBI with regard to sanction and utilisation of loans applicable to the NTC Mills will be the same under the scheme as are applicable to mills in the private sector.

Tapping of Telephones of Members of Parliament

479. SHRI DEVENDRA NATH DWIVEDI: SHRI GULABRAO PATIL: SHRIMATI SUSHILA SHANKAR ADIVAREKAR: SHRI VITHAL GADGIL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the telephones of some Members of Parliament are tapped; and

(b) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI DHANIK LAL MANDAL): (a) Central Government have not authorised any such tapping of telephones.

(b) Does not arise.

Foreign collaborations in ventures which indigenous know-how is available

480. SHRI GULABRAO PATIL;
SHRIMATI SUSHILA
SHANKAR ADIVAREKAR:
SHRI VITHAL GADGIL:

Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that Government have approved foreign collaborations in respect of those ventures where indigenous know-how is available, such as readymade garments, storage batteries, poultry breeding, low cost radios, sports goods, cosmetics, filter paper and Chocolates during the period from the 1st April, to the 1st October, 1977; and

(b) if so, what are the reasons therefor?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES):

(a) No, Sir.

(b) Does not arise.

Visit by CBI Officials Abroad in Connection with Investigation of Corruption Cases

481. SHRI BHUPESH GUPTA;
SHRI LAKSHMANA
MAHAPATRO:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that some officials of the CBI visited U.S.A., Switzerland, West Germany and other Western countries in connection with

investigation of charges of corrupt-tion against persons in high places as reported in the Amrita Bazar Patrika of the 29th September, 1977;

(b) if so, what are the results of such investigations; and

(c) what action Government propose to take in the matter on the basis thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D- PATIL): (a) Some officers of the CBI visited the U.S.A. and West Germany only in connection with the investigation of certain cases.

(b and c) As the investigations are of a secret and sensitive nature, it will not be in the public interest to divulge the details.

482 and 483. [Transferred to the 2nd December, 1977].

Mishap to I.A.F. Aircraft

484. SHRI NABIN CHANDRA BURAGOHAIN: SHRI C. P. MAJHI: SHRI JAGAN NATH BHARDWAJ:

Will the Minister of DEFENCE be pleased to state the causes of the mishap to the I.A.F. aircraft on which the Prime Minister travelled to the North Eastern Region and which crashlanded in Jorhat on the 4th November, 1977?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): A court of Inquiry with an officer of the rank of Air Marshal as its President, has been ordered to ascertain the causes to the accident which occurred on 4-11-77 near Jorhat to IAF aircraft carrying the Prime Minister. The Court of Inquiry is expected to submit its report shortly. The causes of the accident will be known after the Court of Inquiry submits its findings.

Training of Rebel Nagas by China

485. SHRI BHOLA PRASAD:
SHRI KALYAN ROY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to a news item which appeared in the 'Amrita Bazar Patrika' of the 13th September, 1977 under the Caption "China-trained Nagas pose no problem";

(b) if so, what are the details in this regard;

(c) whether it is a fact that China continues to train rebel Nagas with a view to carrying on subversive activities in this country, if so, what is the approximate number of Nagas so trained in China during the last five years;

(d) what is the number of such trained rebels who have been able to return to India and how many of them have so far been arrested;

(e) whether Government have taken up the matter with the Chinese Government, if so, with what results; and

(f) if the reply to part (e) above be in the negative, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI DHANIK LAL MANDAL): (a) Yes, Sir.

(b) to (d) According to information available with the Government of India, four gangs of Naga underground (approximate total number 450) had gone to China since 1972. After their return, bulk of them are staying in Burma across our international border. Precise figures are, however, not available.

(e) and (f) On some occasions the attention of the Chinese Government had been drawn. There has, however, been no reaction.